

NOTIFICATION
Under
THE WATER (PREVENTION AND
CONTROL OF POLLUTION ACT,
1974

CENTRAL POLLUTION CONTROL BOARD'S LABORATORIES
MINISTRY OF ENVIRONMENT & FORESTS
CENTRAL POLLUTION CONTROL BOARD
GAZETTE OF INDIA, EXTRAORDINARY

PART-III, SUB-SECTION 4

NOTIFICATION

New Delhi, 15TH JUNE, 2008

Legal/42(3)/87.- In exercise of the powers conferred under Sub-section 3 of Section 16 and Sub-section 2 of Section 17 read with Sub-section 4 of Section 4 of the Water (Prevention and Control of Pollution) Act, 1974 (Act 6 of 1974 alongwith Rule 28 of the Water (Prevention and Control of Pollution) Rules, 1975, and under Sub-section 3 of Section 16 of Air (Prevention and Control of Pollution) Act, 1981, (Act 14 of 1981), the Central Pollution Control Board has established the Board's Laboratories at the places mentioned in Schedule I.

2. The fee payable to the Central Pollution Control Board Laboratories in respect of each report of analysis for various analytical parameters and sampling charges for the water, wastewater, soil, hazardous waste, air/fugitive emissions, source emission, noise monitoring, auto exhaust monitoring and ambient air quality monitoring shall be as per Schedule II : Schedule of sampling and analysis charges for Environmental Samples.
3. The fee prescribed under Schedule II will be subject to revision.
4. This notification shall come into force w.e.f. 1.4.2008

SCHEDULE – I

SCHEDULE OF BOARD'S LABORATORIES

S. No.	Place	Address
1.	Delhi	Parivesh Bhawan, East Arjun Nagar, Shahadra, Delhi – 110032.
2.	Kolkata	Zonal Office – Kolkata 247, Deshpran Sheshmal Road CIT Building, 1 st Floor Kolkata – 700033
3.	Vododara	Zonal Office – Vadodara Synergy House – II Gorwa Subhanpura Road Vadodara – 390023.

4.	Lucknow	Zonal Office – Lucknow Ground Floor, PICUP Bhawan Vibhuti Khand, Gomti Nagar Lucknow – 228010.
5.	Bangalore	Zonal Office – Bangalore NISARGA Bhawan, A Block 1 & 2 Floor, Thimmaiah Main Road 7 th D Cross, Shivanagar Bangalore – 560086.
6.	Bhopal	Zonal Office – Bhopal 3 rd Floor, Sahkar Bhawan North TT Nagar Bhopal – 462003.
7.	Shillong	Zonal Office – Shillong Tumsir, Lumdiengob Lower Motinagar, Near Fire Brigade H. Q, Lumpyngngad Shillong – 793014.

SCHEDULE OF SAMPLING AND ANALYSIS CHARGES FOR ENVIRONMENTAL SAMPLES

SCHEDULE -II

(Applicable w. e. f. April 01, 2008)

Note: (i) This schedule supersedes all schedules of sampling and analysis charges notified earlier as such earlier schedules stand cancelled & withdraw.

(ii) 50% discount on analytical charges shall be applicable for the samples forwarded from North-Eastern States.

A. SAMPLING CHARGES

(I) Sampling charges for Ambient Air/Fugitive emission samples

S. No.	Type of sampling	Charges in Rs.
1.	Air Monitoring	
	(a) Sampling (upto each 8 hrs) for suspended particulate matter and gaseous pollutants	2000.00
	(b) Sampling (24 hrs) for suspended particulate matter and gaseous pollutants	6000.00
	(c) Sampling of Volatile Organic Compounds (VOCs)/ Benzene Toluene Xylene (BTX)	2000.00
	(d) Sampling of Poly Aromatic Hydrocarbons (PAHs)	2500.00

Note: (i) Transportation charges will be separate as per actual basis.

(ii) Sample analysis charges of respective parameters are separate as per list.

(II) Source Emission Monitoring/Sampling charges

	Type of Sampling	Charges in Rs.
(a)	Sampling/measurement of Velocity, Flow rate, temperature and molecular weight of Flue Gas (each specific location/each sample in duplicate for the mentioned parameter)	5500.00
(b)	Sampling of SO ₂ /NO ₂	2000.00
(c)	Sampling of PAHs	3000.00
(d)	Sampling of VOCs/BTX	3500.00

- Note :** (i) Transportation charges will be separate as per actual basis.
(ii) Sample analysis charges of respective parameters are separate as per list.

(III) Noise Monitoring

Type of Sampling	Charges in Rs.
First Monitoring	4000.00
Each Subsequent Monitoring within same premises	2000.00
For 08 hours Continuous Monitoring or more	10,000.00

- Note :** (i) Transportation charges will be separate as per actual basis.

(IV) Sampling charges for water & wastewater samples

S. No.	Type of sampling	Charges in Rs.
1.	GRAB SAMPLING:	
	1) Grab sampling/sample/place	550.00
	2) For every additional Grab sampling/same place	250.00
2.	COMPOSITE SAMPLING:	
	1) Composite sampling/source/place upto 8 hrs.	
	- do - upto 16 hrs.	1000.00
	- do - upto 24 hrs.	2000.00
	2) For every additional composite sampling/same place upto 8 hrs.	3000.00
	- do - upto 16 hrs.	550.00
	- do - upto 24 hrs.	1100.00
		1650.00
3.	Flow Rate measurement/source - once	400.00
	- do - - every additional	150.00

- Note :** (i) Transportation charges will be separate as per actual basis.
(ii) Sample analysis charges of respective parameters are separate as per list.

(V) Sampling charges for Soil samples

Type of Sampling	Charges in Rs.
Grab sampling/sample/place	600.00
For additional Grab sampling/same place	300.00

- Note :** (i) Transportation charges will be separate as per actual basis.
- (ii) Sample analysis charges of respective parameters are separate as per list.

(VI) Hazardous Waste Sample collection charges at the premises of Industry/Import site/Disposal site

Type	Charges in Rs.
Integrated sample collection charges	1000.00

- Note :** (i) Transportation charges will be separate as per actual basis.
- (ii) Sample analysis charges of respective parameters are separate as per list.

B. ANALYSIS CHARGES

1. Analysis charges of Ambient Air/ Fugitive Emission Samples

S. No.	Parameters	Analysis charges per sample in Rs.
1.	Ammonia	600.00
2.	Analysis using dragger (per tube)	400.00
3.	Benzene Toluene Xylene (BTX)	1000.00
4.	Carbon Monoxide	600.00
5.	Chlorine	600.00
6.	Fluoride (gaseous)	600.00
7.	Fluoride (particulate)	600.00
8.	Hydrogen Chloride	600.00
9.	Hydrogen Sulphide	600.00

S. No.	Parameters	Analysis charges per sample in Rs.
10.	Lead & Other metals (per metal)	As mentioned in respective group at Clause 5.0
11.	NO ₂	600.00
12.	Ozone	1000.00
13.	Poly Aromatic Hydrocarbons (PAHs)	As mentioned in respective group at Clause 5.0
14.	Suspended Particulate Matter (SPM)	600.00
15.	Particulate Matter (PM _{2.5})	1000.00
16.	Respirable Suspended Particulate Matter (PM ₁₀)	600.00
17.	Sulphur Dioxide	600.00
18.	Volatile Organics Carbon	2000.00
19.	Trace Metals on air filter paper using EDXRF Aluminium, Antimony, Arsenic, Barium, Bromine, Cadmium, Calcium, Cesium, Chlorine, Chromium, Cobalt, Copper, Gallium, Germanium, Gold, Iodine, Iron, Lanthanum, Lead, Magnesium, Manganese, Molybdenum, Nickel, Palladium, Phosphorous, Potassium, Rubidium, Rutherfordium, Selenium, Silicon, Silver, Sodium, Strontium, Sulphur, Tellurium, Tin, Titanium, Tungsten, Vanadium, Ytterbium, and Zinc.	3000.00 Per filter paper
20.	Water Extractable ions in Air Particulate Matter using Ion Chromatograph (IC) (i). Processing / Pretreatment Charge per Sample (Filter Paper) (ii). Cations (Na ⁺ , NH ₄ ⁺ , K ⁺ , Ca ⁺⁺ & Mg ⁺⁺) and Anions (F ⁻ , Br ⁻ , Cl ⁻ , NO ₃ ⁻ , NO ₂ ⁻ , SO ₄ ⁻⁻ & PO ₄ ⁻⁻⁻)	300.00 1200.00 (for 12 ions)

S. No.	Parameters	Analysis charges per sample in Rs.
21.	Organic and Elemental Carbon (OC/EC) on quartz filter paper	2000.00

2. Analysis Charges for Source Emission Parameters

S. No.	Parameters	Analysis Charges per test in Rs.
1.	Acid Mist	600.00
2.	Ammonia	600.00
3.	Carbon Monoxide	600.00
4.	Chlorine	600.00
5.	Fluoride (Gaseous)	600.00
6.	Fluorides (Particulate)	600.00
7.	Hydrogen Chloride	600.00
8.	Hydrogen Sulphide	600.00
9.	Oxides of Nitrogen	600.00
10.	Oxygen	500.00
11.	Polycyclic Aromatic Hydrocarbons (Particulate)	As mentioned in respective group at Clause 5.0

S. No.	Parameters	Analysis Charges per test in Rs.
12.	Suspended Particulate Matter	600.00
13.	Sulphur Dioxide	600.00
14.	Benzene Toluene Xylene (BTX)	1500.00
15.	Volatile Organic Compounds (VOCs)	3000.00

3. Ambient Air Quality Monitoring using on-line monitoring instruments by Mobile Van

Parameters	Charges in Rs.
PM ₁₀ , PM _{2.5} , SO ₂ , NO _x , SPM, CO along with Meteorological data viz. temperature, Humidity, Wind speed, Wind direction	Rs.3,500/hour (minimum charges Rs.15,000/-) + Rs.50.00/km run of the van for 24 hours monitoring.

4. Auto Exhaust Monitoring - One time checking of vehicular exhaust

Parameters	Charges in Rs.
Carbon Monoxide %	As per rate notified by Transport Department NCT Delhi
Hydrocarbon, PPM	
Smoke Density, HSU	

5. Analysis charges of Water & Wastewater samples

S. No.	Parameters	Analysis charges per test in Rs.
PHYSICAL PARAMETERS		
1.	Conductivity	60.00

S. No.	Parameters	Analysis charges per test in Rs.
2.	Odour	60.00
3.	Sludge Volume Index (S.V.I.)	200.00
4.	Solids (dissolved)	100.00
5.	Solids (fixed)	150.00
6.	Solids (volatile)	150.00
7.	Suspended Solids	100.00
8.	Temperature	60.00
9.	Total Solids	100.00
10.	Turbidity	60.00
11.	Velocity of Flow (Current Meter)	200.00
12.	Velocity of Flow (other)	550.00
1.	Acidity	100.00
2.	Alkalinity	100.00
3.	Ammonical Nitrogen	200.00
4.	Bicarbonates	100.00
5.	Biochemical Oxygen Demand (BOD)	600.00
6.	Bromide	100.00
7.	Calcium (titrimetric)	100.00
8.	Carbon Dioxide	100.00
9.	Carbonate	100.00
10.	Chloride	100.00

S. No.	Parameters	Analysis charges per test in Rs.
11.	Chlorine Demand	200.00
12.	Chlorine Residual	100.00
13.	Chemical Oxygen Demand (COD)	350.00
14.	Cyanide	350.00
15.	Detergent	200.00
16.	Dissolved Oxygen	100.00
17.	Fluoride	200.00
18.	H. Acid	350.00
19.	Hardness (calcium)	100.00
20.	Hardness (total)	100.00
21.	Iodide	100.00
22.	Nitrate Nitrogen	200.00
23.	Nitrite Nitrogen	200.00
24.	Percent Sodium	600.00
25.	Permanganate Value	200.00
26.	pH	60.00
27.	Phosphate (ortho)	200.00
28.	Phosphate (total)	350.00
29.	Salinity	100.00
30.	Sodium Absorption Ratio (SAR)	600.00
31.	Settleable Solids	100.00

S. No.	Parameters	Analysis charges per test in Rs.
32.	Silica	200.00
33.	Sulphate	150.00
34.	Sulphide	200.00
35.	Total Kjeldahl Nitrogen (TKN)	350.00
36.	Urea Nitrogen	350.00
37.	Cations (Na^+ , NH_4^+ , K^+ , Ca^{++} & Mg^{++}) and Anions (F^- , Br^- , Cl^- , NO_3^- , NO_2^- , SO_4^{--} & PO_4^{---}) in surface & ground water sample using Ion Chromatograph	1200.00 (for 12 ions)
	Processing / pretreatment Charge per Sample	500.00
1.	Aluminium	300.00
2.	Antimony	300.00
3.	Arsenic	300.00
4.	Barium	300.00
5.	Beryllium	300.00
6.	Boron	300.00
7.	Cadmium	300.00
8.	Chromium Hexavalent	200.00
9.	Chromium Total	300.00
10.	Cobalt	300.00
11.	Copper	300.00
12.	Iron	300.00
13.	Lead	300.00

S. No.	Parameters	Analysis charges per test in Rs.
14.	Magnesium	200.00
15.	Manganese	300.00
16.	Mercury (Processing & Analysis)	800.00
17.	Molybdenum	300.00
18.	Nickel	300.00
19.	Potassium	200.00
20.	Tin	300.00
21.	Selenium	300.00
22.	Silver	300.00
23.	Sodium	200.00
24.	Strontium	300.00
25.	Vanadium	300.00
26.	Zinc	300.00
Organo Chlorine Pesticides (OCPs)		
	Processing / pretreatment Charge per Sample	1000.00
1.	Aldrin	400.00
2.	Dicofol	400.00
3.	Dieldrin	400.00
4.	Endosulfan-I	400.00
5.	Endosulfan-II	400.00
6.	Endosulfan sulfete	400.00

S. No.	Parameters	Analysis charges per test in Rs.
7.	Heptachlor	400.00
8.	Hexachlorobenzene (HCB)	400.00
9.	Methoxy Chlor	400.00
10.	o,p DDT	400.00
11.	<i>p,p'</i> -DDD	400.00
12.	<i>p,p'</i> -DDE	400.00
13.	<i>p,p'</i> -DDT	400.00
14.	α -HCH	400.00
15.	β -HCH	400.00
17.	γ -HCH	400.00
18.	δ -HCH	400.00
Organo Phosphorous Pesticides (OPPs)		
	Processing / pretreatment Charge per Sample	1000.00
19.	Chlorpyriphos	400.00
20.	Dimethoate	400.00
21.	Ethion	400.00
22.	Malathion	400.00
23.	Monocrotophos	400.00
24.	Parathion-methyl	400.00
25.	Phorate	400.00
26.	Phosphamidon	400.00

S. No.	Parameters	Analysis charges per test in Rs.
27.	Profenophos	400.00
28.	Quinalphos	400.00
	Synthetic Pyrethroids (SPs)	
	Processing / pretreatment Charge per Sample	1000.00
29.	Deltamethrin	400.00
30.	Fenpropethrin	400.00
31.	Fenvalerate	400.00
32.	α -Cypermethrin	400.00
33.	β -Cyfluthrin	400.00
34.	λ -Cyhalothrin	400.00
	Herbicides	
	Processing / pretreatment Charge per Sample	1000.00
35.	Alachlor	400.00
36.	Butachlor	400.00
37.	Fluchloralin	400.00
38.	Pendimethalin	400.00
	Polycyclic Aromatic Hydrocarbons (PAHs)	750.00
	Processing / pretreatment Charge per Sample	1000.00
39.	Acenaphthene	400.00
40.	Acenaphthylene	400.00
41.	Anthracene	400.00

S. No.	Parameters	Analysis charges per test in Rs.
42.	Benz(a)anthracene	400.00
43.	Benzo(a)pyrene	400.00
44.	Benzo(b)fluoranthene	400.00
45.	Benzo(e)pyrene	400.00
46.	Benzo(g,h,i)perylene	400.00
47.	Benzo(k)fluoranthene	400.00
78.	Chrysene	400.00
49.	Dibenzo(a,h)anthracene	400.00
50.	Fluoranthene	400.00
51.	Fluorene	400.00
52.	Indeno(1,2,3-cd)pyrene	400.00
53.	Naphthalene	400.00
54.	Perylene	400.00
55.	Phenanthrene	400.00
56.	Pyrene	400.00
	Polychlorinated Biphenyls (PCBs)	
	Processing / pretreatment Charge per Sample	1000.00
57.	Aroclor 1232	400.00
58.	Aroclor 1242	400.00
59.	Aroclor 1248	400.00
60.	Aroclor 1254	400.00

S. No.	Parameters	Analysis charges per test in Rs.
61.	Aroclor 1260	400.00
62.	Aroclor 1262	400.00
Tri Halo Methane (THM)		
	Processing / pretreatment Charge per Sample	800.00
63.	Bromo dichloromethane	400.00
64.	Bromoform	400.00
65.	Chloroform	400.00
66.	Dibromo chloromethane	400.00
Other Organic Parameter		
67.	Adsorbable Organic Halogen (AOX)	2000.00
68.	Tannin / Lignin	350.00
69.	Oil & Grease	200.00
70.	Phenol	200.00
71.	Total Organic Carbon (TOC)	500.00
72.	Volatile Organic Acids	350.00
1.	Bacteriological Sample Collection	200.00
2.	Benthics Organism Identification & Count (each sample)	600.00
3.	Benthics Organism Sample collection	1000.00
4.	Chlorophyll Estimation	600.00
5.	E. Coli (MFT technique)	400.00

S. No.	Parameters	Analysis charges per test in Rs.
6.	E. Coli (MPN technique)	350.00
7.	Faecal Coliform (MFT technique)	400.00
8.	Faecal Coliform (MPN technique)	350.00
9.	Faecal Streptococci (MFT technique)	450.00
10.	Faecal Streptococci (MPN technique)	400.00
11.	Plankton Sample collection	250.00
12.	Plankton (Phytoplankton) count	600.00
13.	Plankton (Zooplankton) count	600.00
14.	Standard Plate Count	200.00
15.	Total Coliform (MFT technique)	400.00
16.	Total Coliform (MPN technique)	350.00
17.	Total Plate Count	350.00
18.	Toxicological - Bio-assay (LC ₅₀)	2800.00
19.	Toxicological - Dimensionless toxicity Test	1600.00

Note: (i) *Sampling charges for water and waste water samples are separate as specified in clause A (IV), but subject to minimum of Rs.700/- irrespective of number of samples.*

(ii) *Transportation charges are separate on actual basis.*

6. Analysis charges of Soil/Sludge/Sediment/Solid waste samples

S. No.	Soil Parameters	Analysis charges per test in Rs.
1.	Ammonia	300.00
2.	Bicarbonates	200.00
3.	Boron	400.00
4.	Calcium	150.00
5.	Calcium Carbonate	350.00
6.	Cation Exchange Capacity (CEC)	400.00
7.	Chloride	150.00
8.	Colour	100.00
9.	Electrical Conductivity (EC)	100.00
10.	Exchangeable Sodium Percentage (ESP)	550.00
11.	Gypsum Requirement	350.00
12.	H. Acid	400.00
13.	Heavy Metal	As mentioned in respective group at Clause 5.0
14.	Trace Metals using ED-XRF Aluminium, Antimony, Arsenic, Barium, Bromine, Cadmium, Calcium, Cesium, Chlorine, Chromium, Cobalt, Copper, Gallium, Germanium, Gold, Iodine, Iron, Lanthanum, Lead, Magnesium, Manganese, Molybdenum, Nickel, Palladium, Phosphorous, Potassium, Rubidium, Rutherfordium, Selenium, Silicon, Silver, Sodium, Strontium, Sulphur, Tellurium, Tin, Titanium, Tungsten, Vanadium, Ytterbium and Zinc, per sample.	4000.00
15.	Magnesium	300.00

S. No.	Soil Parameters	Analysis charges per test in Rs.
16.	Mechanical soil analysis (soil texture)	150.00
17.	Nitrate	300.00
18.	Nitrite	300.00
19.	Nitrogen available	350.00
20.	Organic Carbon/Matter (chemical method)	350.00
21.	Polycyclic Aromatic Hydrocarbons (PAHs)	As mentioned in respective group at Clause 5.0
22.	Polychlorinated Biphenyls (PCBs)	As mentioned in respective group at Clause 5.0
23.	Pesticides	As mentioned in respective group at Clause 5.0
24.	pH	100.00
25.	Phosphorous (available)	400.00
26.	Phosphate (ortho)	300.00
27.	Phosphate (total)	400.00
28.	Potash (Available)	200.00
29.	Potassium	300.00

S. No.	Soil Parameters	Analysis charges per test in Rs.
30.	Sodium Absorption Ratio (SAR) in Soil extract	650.00
31.	Sodium	300.00
32.	Soil Moisture	100.00
33.	Sulphate	200.00
34.	Sulphur	350.00
35.	Total Kjehldhal Nitrogen (TKN)	400.00
36.	TOC	550.00
37.	Total water soluble salts	200.00
38.	Water Holding capacity	100.00

- Note :**
- (i) *Sampling charges for soil samples as specified in clause A(V).*
 - (ii) *Transportation charges are separate on actual basis.*

7. Analysis charges for Hazardous Waste samples

S. No.	Parameters	Analysis Charges per test in Rs.
1.	Preparation of Leachate (TCLP extract/Water Extract)	1000.00
2.	Determination of various parameters in Leachate	As mentioned in respective group at Clause 5.0
3.	Flash point/Ignitibility	550.00
4.	Reactivity	550.00

S. No.	Parameters	Analysis Charges per test in Rs.
5.	Corrosivity	550.00
6.	Measurement of Toxicity	
	- LC ₅₀	2800.00
	- Dimensionless Toxicity	1600.00
7.	Total Organic Carbon	500.00
8.	Adsorbable Organic Halogen (AOX)	2000.00

8. AQC Participation Fees: - to be charged by CPCB from respective SPCB's/PCC's or

Recognized laboratory for Analytical Quality Control exercise (AQC) samples.

1.	Laboratories of Govt./Semi Govt./ Public Sector Undertaken/ Autonomous bodies.	10000.00
2.	Private Sector Laboratories.	15000.00

J.M.MAUSKAR, CHAIRMAN

[ADVT-III/4/Exty./184/08]

Note :

The principal Notification was published in the Gazette of India vide S.O.No.296(E), dated 31.3.1994, and thereafter amended vide S.O.No.389(E), dated 23.9.1994, S.O.No.390(E), dated 23.9.1994 and S.O.No.1218(E), dated 1.9.2001.

APPELLATE AUTHORITY OF U.T. OF PONDICHERRY

NOTIFICATION

GOVERNMENT OF PONDICHERRY

ABSTRACT

Finance Department (Housing)-Constitution of Appellate Authority under Section 28 of Water (Prevention and Control of Pollution) Act, 1974 - Notification-Issued.

FINANCE DEPARTMENT (HOUSING)

G.O. Ms. No. 48/88/F6

Dated 5/4/1988

PONDICHERRY

Order:

The following notification will be published in the Official Gazette of Pondicherry:

In exercise of the powers conferred by section 28 of the Water (Prevention and Control of Pollution), Act, 1974 (Act No. 6 of 1974) read with clause (1) of section 2 thereof, the Lieutenant Governor, Pondicherry, is pleased to constitute a single person Appellate Authority and appoint the Chief Secretary of the Pondicherry Administration to act as such authority under the said Act for the entire Union territory of Pondicherry, with immediate effect.

BY ORDER OF THE LIEUTENANT-GOVERNOR

Pradeep Mehra
Secretary to Government (Housing)

OFFICE OF THE DELHI POLLUTION CONTROL COMMITTEE

DEPARTMENT ENVIRONMENT, DELHI ADMINISTRATION

5/9, UNDER HILL ROAD, DELHI-110054

No. F. 23(14)/85/Env./Dev./3545-3646

Dated : 18-2-92

NOTIFICATION**DELHI**

In exercise of the powers conferred by sub-section (2) of section 28 read with section 2(1) of the Water (Prevention and Control of Pollution) Act, 1974, the Administration of the Union Territory of Delhi is pleased to constitute a single person Appellate Authority and appoint the Financial Commissioner, Delhi Administration, Delhi as the said Authority to entertain the appeal(s) under Section 25, Section 26 or Section 27 of the above said Act and to dispose of the Appeal(s) as it may deem fit. Notification No. F. 23(14)/85/Env./Dev./269-400 dated 23.12.1988 is hereby superseded.

By order and in the name
of the Administrator of the
Union Territory of Delhi.

(G.C. JOSHI)
DEPUTY SECRETARY (ENVIRONMENT)

**DELEGATION OF POWERS AND FUNCTIONS BY THE CENTRAL BOARD
TO CERTAIN COMMITTEES IN UNION TERRITORIES**

CENTRAL POLLUTION CONTROL COMMITTEE

(Ministry of Environment and Forests)

NOTIFICATION

New Delhi, the 14th June, 2002

DELHI POLLUTION CONTROL COMMITTEE

S.O. 640(E).- In exercise of the powers conferred by Section 4, Clause(4) of the Water (Prevention and Control of Pollution) Act, 1974 (Act No. 6 of 1974) and Section 6 of the Air (Prevention and Control of Pollution) Act, 1981(Act No. 14 of 1981), as specified by the Central Government, the Central Pollution Control Board hereby re-constitutes the Committee whose constitution was notified by a notification published in the Gazette of India vide S.O. No. 198(E), dated 15-3-1991 in respect of the Union Territory of Delhi (known as National Capital Territory of Delhi). The reconstituted Committee is as follows:

- | | |
|---|----------|
| 1. Secretary (Environment)
Govt. of National Capital Territory of Delhi | Chairman |
| 2. Secretary, Urban Development
Govt. of National Capital Territory of Delhi | Member |
| 3. Commissioner, Transport
Govt. of National Capital Territory of Delhi | Member |
| 4. Commissioner, Industries
Govt. of National Capital Territory of Delhi | Member |
| 5. Secretary, Health
Govt. of National Capital Territory of Delhi | Member |
| 6. Member Secretary
Central Pollution Control Board, Delhi | Member |
| 7. Dr.G.K. Pandey, Adviser
Ministry of Environment and Forests, New Delhi | Member |

- | | |
|---|------------------|
| ¹ [8. Prof. Subir Saha, Director
School of Planning and Architecture, New Delhi | Member |
| 9. Medical Superintendent and Professor and Head
of Hospital Administration,
All India Institute of Medical Sciences, New Delhi | Member |
| 10. Prof. P.B. Sharma,
Principal
Delhi College of Engineering, Delhi] | Member |
| 11. Shri. S.P. Singhal, Retd. Scientist
National Physical Laboratory, 7-A, DDA Flats,
Saket, New Delhi. | Member |
| 12. Director, Environment
Govt. of National Capital Territory of Delhi | Member Secretary |

And,

- (i) This Committee may be called as the Delhi Pollution Control Committee.
- (ii) This notification shall come into force with immediate effect.
- (iii) The notification published in the Gazette of India vide S.O. No. 198(E), dated 15-3-1991 stands rescinded.

[F No : B-12015/7/92-AS]
DILIP BISWAS, Chairman

¹ Substituted serial numbers 8, 9 and 10 and the entries relating thereto by Notification F.No.B-12015/7/04AS, dated 17.12.2004

CENTRAL POLLUTION CONTROL BOARD

(Ministry of Environment & Forests)

NOTIFICATION

New Delhi, the 23rd March, 2006

LAKSHADWEEP POLLUTION CONTROL COMMITTEE

F.No.Legal/156(4)1990.- In exercise of the powers conferred by Section 4, Clause (4) of the Water (Prevention and Control of Pollution) Act, 1974 (Act No.6 of 1974) and Section 6 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No.14 of 1981), as specified by the Central Government, the Central Pollution Control Board hereby reconstitute the Committee whose constitution was notified by a Notification published in the Gazette of India vide No.842(E), dated 31.8.1988, in respect of the Union Territory of Lakshadweep. The reconstituted Committee is as follows:

1. Secretary, (Science and Technology) - Chairman
2. Superintending Engineer, LPWD - Member
3. Director, Medical & Health - Member
4. Director of Industries - Member
5. Deputy Conservator of Forests - Member
6. Assistant Public Prosecutor - Member
7. Shri V.M.Shamsudheen - Member
Director of Agriculture (Retired)
Sailaniyoda, Agathi Island
8. Shri K.Ali Manikfan, - Member
Asth. Engineer Shipping (Retd.)
Kankafulege, Minicoy, Lakshadweep
9. A representative from CPCB - Member
10. Deputy Director - Member Secretary
(Science & Technology) Department of
Lakshadweep, Lakshadweep Pollution
Control Committee

And,

- (i) This Committee may be called as Lakshadweep Pollution Control Committee.
- (ii) This Notification shall come into force with immediate effect.
- (iii) The Notification published in the Gazette of India vide S.O.842(E), dated 31.8.1988 stand rescinded.

V.RAJAGOPALAN, Chairman
[ADVT.III/04/Exty.184/2006]

CENTRAL POLLUTION CONTROL BOARD

(Ministry of Environment & Forests)

NOTIFICATION

New Delhi, the 10th March, 1992

PONDICHERRY POLLUTION CONTROL COMMITTEE

S.O. 787(E).--In exercise of the powers conferred by section 4, Clause (4) of the Water (Prevention and Control of Pollution) Act, 1974 and Section 6 of the Air (Prevention and Control of Pollution) Act, 1981, the Central Pollution Control Board delegates all its powers and functions vested in the said Board under the Water (Prevention and Control of Pollution) Act, 1974, and the Air (Prevention and Control of Pollution) Act, 1981 in respect of the Union Territory of Pondicherry to the under mentioned Committee specified by the Central Govt. w.e.f. 1-4-1992 :--

- | | | |
|----|--|-----------------------|
| 1. | Secretary of Government
(Environment & Forests),
Union Territory (UT) of Pondicherry | Chairman |
| 2. | Senior Town Planner,
Town and Country Planning Department,
UT of Pondicherry | ¹ [Member] |
| 3. | Principal Engineer,
Public Works Department,
UT of Pondicherry | Member |
| 4. | Director of Health and Family Welfare Services,
UT of Pondicherry | Member |

¹ Subs. by S.O. 777 (E) dated 19th July, 1995 (w.e.f. 19.07.1995).

- | | | |
|-------------------|---|-------------------|
| 5. | Director of Local Admn. Deptt.,
UT of Pondicherry | Member |
| 6. | Commissioner of respective
Commune Panchayats | Member |
| 7. | Director of Agriculture,
UT of Pondicherry | Member |
| 8. | Director of Industries,
UT of Pondicherry | Member |
| 9. | President of the Chamber of
Commerce and other non-officials | Member |
| ¹ [10. | Director (Environment),
Pondicherry Administration | Member Secretary] |

[No. Legal/158(4)/90]

K.R. RANGANATHAN, Member Secy.

Source : Gazette of India, Part II, Section 3, Sub-section (ii), dated 10.3.1992

CENTRAL POLLUTION CONTROL BOARD

Notification, New Delhi, 1st January, 2008

No. Legal 158(4)/90/ The Govt. of India in the Ministry of Home Affairs Notification No.U-13034/35/96-GP(UTL), dated 28.9.2006 has brought into force the Pondicherry (Alternation of Name) Act, 2006 (No.44 of 2006) w.e.f.1.10.2006 and the same has also been republished in the official gazette of Pondicherry vide G.O.Ms.No.68, dated 30.9.2006 of the Confidential and Cabinet Department, Pondicherry.

And whereas in exercise of powers conferred by Section 4, Clause 4 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 6 of the Air (Prevention & Control of Pollution) Act, 1981, the Central Pollution Control Board had delegated all its powers and functions vested in the said Board under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981 in

¹ Ins. by S.O. 777 (E) dated 19th July 1995 (w.e.f. 19.07.1995)

respect of Union Territory of Pondicherry with prior consent of Union Government, vide Notification No.S.O.787(E), dated 10.3.1992.

And in compliance of the concurrence No.G.27017/5/2007-CPW, dated 10.11.2007 of the Ministry of Environment & Forests, the Central Pollution Control Board has notified the Pondicherry Pollution Control Committee as Puducherry Pollution Control Committee.

J.M.MAUSKAR, Chairman
[ADVT.III/4/184/2007-Exty.]

Note: Principal Notification was published vide S.O.No.787(E), dated 10.3.1992 and S.O. No.777(E), dated 19.7.1995.

CENTRAL POLLUTION CONTROL BOARD

(MINISTRY OF ENVIRONMENT AND FORESTS)

NOTIFICATION

New Delhi, the 17th December, 2004

DAMAN, DIU, DADRA AND NAGAR HAVELI

¹[**F.No.B-12015/7/04AS.**- In exercise of the powers conferred by Section 4, Clause(4) of the Water (Prevention and Control of Pollution) Act, 1974 (Act No. 6 of 1974) and Section 6 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No. 14 of 1981), as specified by the Central Government, the Central Pollution Control Board hereby re-constitutes the Committee whose constitution was notified by a notification in the Gazette of India vide S.O. No. 641 (E), dated 14.06.2002, in respect of the Union Territory of Daman, Diu, Dadra and Nagar Haveli. The reconstituted Committee is as follows:

1. Secretary (Environment and Forests) Administration of Union Territories of Daman, Diu, Dadra and Nagar Haveli	Chairman
--	----------

¹ Reconstituted by the Notification No.F.No.B-12015/7/04/AS, dated 17.12.2004

2. Secretary (Industries/PWD) Union Territories of Daman, Diu, Dadra and Nagar Haveli	Member
3. Secretary (Labour) Union Territories of Daman, Diu, Dadra and Nagar Haveli	Member
4. Collector, Daman	Member
5. Collector, Dadra and Nagar Haveli	Member
6. Assistant Inspector General of Police Union Territories of Daman, Diu, Dadra and Nagar Haveli	Member
7. Nominee of the Central Pollution Control Board, Delhi	Member
8. Nominee of National Institute of Oceanography, Mumbai	Member
9. Nominee of National Productivity Council	Member
10. Nominee of National Safety Council	Member
11. Conservator of Forests, Daman, Diu, Dadra & Nagar Haveli	Member Secretary

And,

- (i) This Committee may be called as the Pollution Control Committee for Union Territories of Daman, Diu, Dadra and Nagar Haveli.
- (ii) This notification shall come into force with immediate effect.
- (iii) The notification published in the Gazette of India vide S.O. No. 641 (E), dated 14.06.2002 stands rescinded.

Dr.V.Rajagopalan, Chairman
ADVT III/IV/184/2004-Exty.

Note : The Principal Notification was notified vide S.O.862(E), dated 26.11.1992, subsequently amended vide notification S.O. 384(E), dated 19.2.1996 and S.O. 698(E), dated 3.7.1998

CENTRAL POLLUTION CONTROL BOARD**(Ministry of Environment & Forests)****NOTIFICATION**New Delhi – 3rd June, 2004**ANDAMAN AND NICOBAR POLLUTION CONTROL COMMITTEE**

F.No. Legal/156(4)/1990.- In exercise of the powers conferred by Section 4, Clause (4) of the Water (Prevention and Control of Pollution Act) Act, 1974 (Act No. 6 of 1974) and Section 6 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No.14 of 1981), as specified by the Central Government, the Central Pollution Control Board hereby re-constitute the Committee whose constitution was notified by a notification published in the Gazette of India vide S.O.No.39(E), dated 16.01.1992 in respect of the Union Territory of Andaman and Nicobar Administration. The re-constituted Committee is as follows:

- | | | |
|----|---|----------|
| 1. | Secretary (Science and Technology)
Andaman and Nicobar Administration | Chairman |
| 2. | Principal Chief Conservator of Forests/ Chief
Wild Life Warden, Andaman and Nicobar Administration | Member |
| 3. | Inspector General of Police
Andaman and Nicobar Islands | Member |
| 4. | The Chief Engineer, APWD
Andaman and Nicobar Administration | Member |
| 5. | Director of Health Services
Andaman and Nicobar Administration | Member |
| 6. | Director of Education
Andaman and Nicobar Administration | Member |
| 7. | Director of Industries
Andaman and Nicobar Administration | Member |

- | | | |
|-----|--|------------------|
| 8. | Director (Tribal Welfare)
Andaman and Nicobar Administration | Member |
| 9. | Director Fisheries
Andaman and Nicobar Administration | Member |
| 10. | Chief Port Administrator, Port Management Board
Andaman and Nicobar Islands | Member |
| 11. | Director of Agriculture
Andaman and Nicobar Administration | Member |
| 12. | Director (Science and Technology)
Andaman and Nicobar Administration | Member Secretary |

And,

- (i) This Committee may be called as the Andaman & Nicobar Administration Pollution Control Committee
- (ii) This notification shall come into force with immediate effect.
- (iii) The Notification published in the Gazette of India vide S.O.No.39(E), dated 16.01.1992 stands rescinded.

V.RAJAGOPALAN, Chairman
[ADVT.III/IV/Exty.184/2004]

CENTRAL POLLUTION CONTROL BOARD

(Ministry of Environment & Forests)

NOTIFICATIONNew Delhi, the 23rd October, 2002**CHANDIGARH POLLUTION CONTROL COMMITTEE**

¹[S.O.1131(E). - In exercise of the powers conferred by Section 4, Clause (4) of the Water (Prevention and Control of Pollution) Act, 1974 (Act No.6 of 1974) and Section 6 of the Air (Prevention and Control of Pollution) Act, 1981 (Act No. 14 of 1981), the Central Pollution Control Board hereby reconstitutes the Committee as specified by the Central Government, whose constitution was notified by a Notification published in the Gazette of India vide S.O.199(E), dated 15.3.1991 in respect of the Union Territory of Chandigarh. The reconstituted Committee is as follows:

- | | |
|---|------------------|
| 1. Advisor to Administrator
Union Territory, Chandigarh | Chairperson |
| 2. Secretary, (Environment)
Chandigarh Administration | Vice Chairman |
| 3. Director (Environment)
Chandigarh Administration | Member |
| 4. Deputy Conservator of Forests
Forest Department,
Chandigarh Administration | Member |
| 5. Additional Director (PCP)
Central Pollution Control Board
Delhi | Member |
| 6. Prof. S.C.Jain
Chemical Engineering Department
Punjab University, Chandigarh | Member |
| 7. Secretary
Indian Medical Association
Chandigarh Chapter | Member |
| 8. Scientist 'SE'
Department of Environment
Chandigarh Administration | Member Secretary |

- And. (i) This Committee shall be called as the Chandigarh Pollution Control Committee for the Union Territory of Chandigarh.
(ii) This notification shall come into force with immediate effect.
(iii) This notification published in the Gazette of India vide S.O.199(E), dated 15.03.1991 stands rescinded.

[F.No.B-12015/5/7/92-AS]
DILIP BISWAS, Chairman

¹ Reconstituted by the Notification S.O.1131(E), dated 23.10.2002.

CENTRAL WATER LABORATORY
MINISTRY OF ENVIRONMENT & FORESTS
NOTIFICATION

New Delhi, 19th November, 1991

S.O. 787(E).--In exercise of the powers conferred by clause (b) of sub-section (1) of section 51 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and in supersession of the notification of the Government of India in the Ministry of Environment and Forests, Department of Environment, Forests and Wildlife No. S.O. 247(E), dated the 8th March, 1988, except as respect things done or omitted to be done before such supersession, the Central Government hereby specifies the Water Laboratory of the Central Pollution Control Board, Parivesh Bhawan, C.B.D. cum-Office complex, East Arjun Nagar, Delhi as a Central Water laboratory to carry out the functions entrusted to the Central Water Laboratory under the said Act.

[F. No. Q-15018(7)/82-CPW]

MUKUL SANWAL, Jt., Secy.

Source : The Gazette of India, Extraordinary, Part-II Section 3 Sub-section (ii),
dt. 19.11.1991.

**STANDARDS FOR SMALL SCALE INDUSTRIES
LOCATED IN THE UNION TERRITORIES**

CENTRAL POLLUTION CONTROL BOARD

NOTIFICATION

New Delhi, the 7th April, 1988

No. 1/2(71)/87 Ptg.--In exercise of the powers conferred under Section 4(4) of the Water (Prevention and Control of Pollution) Act, 1974, the Central Board for the Prevention and Control Water Pollution pursuant to Section 17(1) (m) of the said Act lays down the following standards for compliance by small-scale industries located in the Union Territories, in respect of which Minimal National Standards have not been yet evolved:

Sl.No.	Parameters	Concentration not to exceed
1.	Total Concentration of Mercury (Hg.) in the final (Combined) effluent	0.01 mg/l
2.	pH	5.5--9.0
3.	Suspended Solids	250 mg/l
4.	Biochemical Oxygen Demand	150 mg/l
5.	Temperature	Shall not exceed 5 degree C above the ambient Temp. of the receiving body
6.	Free available chlorine	0.5 mg/l
7.	Oil & Grease	10 mg/l
8.	Cu (Total)	3.0 mg/l
9.	Iron (Total)	3.0 mg/l
10.	Zinc	5.0 mg/l
11.	Cr (Total)	2.0 mg/l
12.	Phosphate (as P)	5.0 mg/l

13.	Bio-assay test	90% of test animals after 96 hours with 1:8 dilution
14.	Sulphide (as S)	2 mg/l
15.	Phenolic compounds (as C ₆ H ₅ OH)	5 mg/l
16.	Hexavalent Chromium (as Cr)	0.1 mg/l
17.	Nickel (as Ni)	3.0 mg/l
18.	Cadmium (Cd)	2.0 mg/l
19.	Chloride (as Cl)	9000 mg/l
20.	Sulphate (as SO ₄)	1000 mg/l
21.	Cyanides (as CN)	0.2 mg/l
22.	Ammoniacal Nitrogen (as N)	50 mg/l
23.	Lead (as Pb)	0.01 mg/l
24.	Total Metal	10.0 mg/l

The standards may be relaxed in cases where the water from small-scale industrial units are collected and treated in a Terminal Treatment Plant. These standards are laid down without prejudice to the Board varying or modifying them, while issuing consents pursuant to Section 25 and 26 of the Water (Prevention and Control of Pollution) Act, 1974.

PARITOSH C. TYAGI,
Chairman

Source : The Gazette of India, Part III-Sec. 4, dated 23rd April, 1998.

CONSTITUTION OF CENTRAL POLLUTION CONTROL BOARD
MINISTRY OF ENVIRONMENT AND FORESTS

NOTIFICATION

New Delhi, the 23rd March, 2015

S.O.814 (E).-- In exercise of the powers conferred by section 3 and sub-section (6) of section 5 of the Water (Prevention and Control of Pollution) Act, 1974 (6of 1974), and in suppression of the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1621 (E), dated the 27th September, 2006, except as respects things done or omitted to be done before such suppression, the Central Government hereby reconstitutes the Central Pollution Control Board and nominates the following persons as its members, with effect from the date of publication of this notification in the Official Gazette, namely:-

Sl. No.	Name and Address	Remarks
1.	¹ [Shri S.P.S. Parihar, Chairman, Central Pollution Control Board.]	Chairman
Member nominated under clause (b) of sub-section (2) of section 3		
2.	Shri Praveen Prakash, Joint Secretary (Works and Swachh Bharat Mission), Ministry of Urban Development, New Delhi.	Member
3.	² [Shri Aniruddha Kumar, Joint Secretary (Thermal), Ministry of Power, New Delhi.	Member
4.	Shri U.P Singh, Additional Secretary, Ministry of Water Resources, River Development and Ganga Rejuvenation, New Delhi.	Member
5.	Shri P.K. Dash, Additional Secretary and Financial Adviser, Ministry of Environment Forest and Climate Change, New Delhi or his nominee.	Member
6.	Dr. Manoranjan Hota, Adviser, CP Division, Ministry of Environment Forest and Climate Change, New Delhi	Member
Members nominated under clause (c) of sub-section (2) of section 3		
7.	Shri Sanjeev Saran, Chairman, Uttar Pradesh Pollution Control Board.	Member
8.	Shri Sri Lakshman, Chairman, Karnataka State Pollution Control Board.]	Member
9.	Dr. Kalyan Rudra, Chairman, West Bengal Pollution Control Board, Kolkata	Member

¹ Subs. by S.O. 769 (E) dated 7th March, 2017 (w.e.f. 07.03.2017).

² Subs. by S.O. 769 (E) dated 7th March, 2017 (w.e.f. 07.03.2017).

10.	¹ [Shri Arvind Agarwal, Chairman, Gujarat Pollution Control Board.]	Member
11.	² [Shri Vivek Narayan Shejwalkar, Mayor, Municipal Corporation, Gwalior, Madhya Pradesh]	Member
Member nominated under clause (d) sub-section (2) of section 3		
12.	Shri Ramakant Bharadwaj, National Vice President, Laghu Udyog Bharati, Jhandewalan Extn., New Delhi	Member
13.	Shri Kanwal Singh Chauhan, Village Atterna, District Sonipat, Haryana	Member
14.	³ [Dr.Sukumar Devotta, Ex-Director, National Environmental Engineering research Institute, Nagpur.]	Member
Member nominated under clause (e) of sub-section (2) of section 3		
15.	Shri N. Kumar, Director (Technical) Coal India Limited, New Delhi	Member
16.	Shri Sanjeev Singh, Director (Refineries) India Oil Corporation Limited, New Delhi	Member
Member nominated under clause (f) of sub-section (2) of section 3		
17.	⁴ [A. Sudhakar, Member Secretary, Central Pollution Control Board, Delhi]	Member Secretary

Note: The Principal notification constituting the Central Pollution Control Board was published in the Gazette of India vide number G.S.R.998, (E), dated 21.09.1974 and subsequently reconstituted vide notification number S.O.814(E) dated 2nd Decmber,1991 and S.O.75(E), dated 1st February,1995 S.O.431(E), dated 2nd May, 2000, subsequently amended vide No. S.O.897 (E), dated 14th August, 2002, and S.O.251 (E), dated 25th February.2003. S.O. 1621 (E) dated 27th September, 2006. S.O.859 (E) dated 01.06.2007. S.O. 651 (E) dated 09.03.2009.

¹ Subs. by S.O. 769 (E) dated 7th March, 2017 (w.e.f. 07.03.2017).

² Subs. by S.O. 1250 (E) dated 11th May, 2015 (w.e.f. 11.05.2015).

³ Subs. by S.O. 1250 (E) dated 11th May, 2015 (w.e.f. 11.05.2015).

⁴ Sub. By further extend by F. No. A-12021/1/2016-CPW (Pt.II) (From 01.12.2017 to 03.03.2018).

**THE CENTRAL POLLUTION
CONTROL BOARD (MEMBER
SECRETARY TERMS AND
CONDITIONS OF SERVICE AND
RECRUITMENT) RULES, 2012**

**THE CENTRAL POLLUTION CONTROL BOARD (MEMBER-SECRETARY,
TERMS AND CONDITIONS OF SERVICE AND RECRUITMENT) RULES,
2012¹**

G. S. R. 840 (E) .- In exercise of the powers conferred by clause (e) of sub-section (2) of section 63 of the water (Prevention and Control of Pollution) Act, 1974, (6 of 1974), and in supersession of the Central Pollution Control Board (Member Secretary, Terms and Conditions of Service and Recruitment) Rules, 2008, except as respect things done or omitted to be done before such supersession, the Central Government, in consultation with the Central Pollution Control Board, hereby makes the following rules regulating the terms and conditions of service and recruitment to the post of the Member-Secretary to the Central Pollution Control Board, namely:-

1. SHORT TITLE AND COMMENCEMENT .-

- (1) These rules may be called the Central Pollution Control Board (Member-Secretary, Terms and Conditions of Service and Recruitment) Rules, 2012.
- (2) They shall come into force on the date of their publication in the Official Gazette.

2. NUMBER OF POSTS, CLASSIFICATION, PAY BAND AND GRADE PAY OR PAY SCALE.-

The number of posts, their classification pay band and grade pay or pay scale attached thereto shall be as specified in columns (2) to (4) of the Schedule annexed to these rules.

3. METHOD OF RECRUITMENT, AGE LIMIT, QUALIFICATIONS, ETC.-

The method of recruitment, age limit, qualifications and other matters relating thereto shall be as specified in columns (5) to (13) of the aforesaid Schedule.

4. CONDITION OF SERVICE.-

The conditions of service of the Member-Secretary to the Central Pollution Control Board in the matters of pay, allowance, leave, provident fund, age of superannuation, retirement benefits, medical facilities and other conditions of service, shall be regulated in accordance with such rules and regulations as are for the time being applicable of officers and employees of the Central Government belonging to Group A of the corresponding scales of pay stationed at those places.

5. DISQUALIFICATIONS.- No Person,-

- (a) who has entered into or contracted a marriage with a person having a spouse living;
or

¹ Source: The Gazette of India, Extraordinary: Part II, Sec.3 (i) notified on 22nd November, 2012.

- (b) who, having a spouse living has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post:

Provided that the Central Government may, if satisfied that such marriage is permissible under personal law applicable to such person and the other party to the marriage and that there are other grounds for so doing, exempt any person from the operation of this rule.

6. POWER OF RELAX.-

Where the Central Government is of the opinion that it is necessary or expedient to do so, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

7. SAVING.-

Nothing in these rules shall affect reservation, relaxation of age limit and other concessions required to be provided for the Scheduled Castes, the Scheduled Tribes, other Backward Classes, the Ex-servicemen and other special categories of persons, in accordance with the orders issued by the Central Government from time to time in this regard:

Name of the post	Number of the post	Classification	Pay band and grad pay or pay scale	Whether selection post or non-selection post	Age limit for direct recruits
(1)	(2)	(3)	(4)	(5)	(6)
Member Secretary	One (2012)	Not applicable	Pay band -4, ₹37,400-67,000 plus Grade pay of ₹8,900	Selection	Not Applicable
Educational and other qualifications required for direct recruits	Whether age and educational qualifications prescribed for direct recruits will apply in the case of promotees		Period of probation, if any		
(7)	(8)		(9)		

Not Applicable	Not Applicable	Not Applicable
<p>Method of recruitment: Whether by direct recruitment or by promotion or by deputation or absorption and percentage of the vacancies to be filled by various methods</p>	<p>In case of recruitment by promotion or deputation or absorption, grades from which promotion or deputation or absorption to be made</p>	
(10)	(11)	
<p>By deputation including short-term contract</p>	<p>Deputation: Officers Of The Central Or State Government Or Public Sector Undertaking Or University Or Government Research Institution Or Autonomous Or Statutory Body-</p> <p>(a)</p> <p>(i) Holding Analogous Posts On Regular Basis In The Parent Cadre Or Department; Or</p> <p>(ii) With Two Years Service In The Grade Renderd After Appointment Thereto On Regular Basis In Pay Band-4 of ₹37,400-67,000 With Grade Pay of ₹8,700 or officers with six years service in the grade rendered after appointment thereto on regular basis in pay band -3 of ₹15,600-39,100 with Grade pay of ₹ 7,600 or equivalent in the parent cadre or department; and</p> <p>(b) Possessing the following qualification and experience :</p> <p>(i) Master's degree in Science or degree in Engineering from a recognized institute or university or equivalent; and</p> <p>(ii) Twelve (12) years experience in the regular Group-'A' posts, not below the rank and pay scale of pay band -3 of ₹ 15,600- 39,100 with</p>	

	<p>grade pay of ₹6,600/- in the Government department or institution or central public sector undertaking or university or Government research institution or autonomous or statutory body at the administrative or managerial level with practical experience in matters relating to scientific, engineering or management aspects of pollution control; and</p> <p>Desirable Ph.D in Science relating to Environment or M.Tech in Engineering in a discipline relating to Environment from a recognized institute or University or equivalent.</p> <p>Note1- Period of deputation including period of deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organization or department or the Central Government shall ordinarily not exceed three years.</p> <p>Note2- The maximum age limit of appointment by deputation shall be not exceeding fifty six (56) years as on the closing date of the receipt of application, provided candidate fulfills the other eligibility conditions for the post.</p>
If a Department Promotion Committee exists what is its composition	Circumstances in which Union Public Service Commission is to be consulted in making recruitment
(12)	(13)
Not Applicable	Not Applicable

[F. No. A-12021/1/2011-CPW]
Dr. RASHID HASAN, Advisor

**THE CENTRAL POLLUTION
CONTROL BOARD
(QUALIFICATION AND OTHER
TERMS AND CONDITIONS OF
SERVICE OF CHAIRMAN RULES)
RULES, 2012**

THE CENTRAL POLLUTION CONTROL BOARD (QUALIFICATIONS AND OTHER TERMS AND CONDITIONS OF SERVICE OF CHAIRMAN), RULES, 2015¹.

[Dated : 23rd March, 2015]

G.S.R. 221(E).—In exercise of the powers conferred by clause (e) of sub-section (2) of section 63 of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and in supersession of the Central Pollution Control Board (Qualifications and other Terms and Condition of Service of Chairman), Rules, 2011, except as respects things done or omitted to be done before such supersession, the Central Government hereby makes the following rules regulating the qualifications and other terms and conditions of service of the Chairman of the Central Pollution Control Board, namely :--

1. SHORT TITLE AND COMMENCEMENT. –

(1) These rules may be called the Central Pollution Control Board (Qualifications and other Terms and Conditions of Service of Chairman), Rules, 2015.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. DEFINITIONS. –

In these rules, unless the context otherwise requires,-

(a) “Act” means the Water (Prevention and Control of Pollution Act, 1974 (6 of 1974);

(b) “Central Pollution Control Board” means the Central Pollution Control Board constituted under section 3 of the Act;

(c) “Chairman” means the Chairman of the Central Pollution Control Board.

3. EDUCATIONAL AND OTHER QUALIFICATIONS FOR APPOINTMENT AS CHAIRMAN. –

(1) No person shall be eligible for being selected for nomination as the Chairman under clause (a) of sub-section (2) of section 3 of the Act, unless, -

(a) he possesses Master’s Degree in science relating to environment or Bachelor’s Degree in engineering in a discipline relating to environment from a recognized University or institute and has special knowledge and fifteen years practical experience relating to the environment protection, including industrial pollution mitigation, water

¹ Source: The gazette of India : Extraordinary Part II, Section 3 Sub-Section (i) notified on 23.03.2015.

treatment or air pollution control devices and has rendered twenty five years of service; or

(b) he is an officer under the Central Government or State Government or public sector undertaking or a University or autonomous body or statutory body, and-

(i) holds an analogous post on regular basis in the parent cadre or department; or

(ii) has three years of regular service in the grade rendered after appointment thereto on regular basis in the Pay Band-4 (Rs. 37,400 – 67,000) with Grade Pay of Rs. 10,000 in the parent cadre or department; and

(iii) possesses the qualifications and experience specified in clause (a); or

(c) is or has been in All India Service or in any Civil Service of the Union, holding the post in the rank of Additional Secretary to the Government of India on regular basis, or empanelled as Additional Secretary to the Government of India, or having three years of regular service in the grade rendered after empanelment as Joint Secretary to the Government of India, and possesses a Degree in Science or Engineering and has knowledge and experience of at least three years in areas related to environment protection.

EXPLANATION –

(1) For the purposes of this sub-rule, a doctor's degree in environmental management from a recognized university or institute and excellent record of peer reviewed research publications and experience of organizing environment related training programmes for service personnel shall be desirable qualification.

(2) An officer working under the Central Government or a State Government or a public sector undertaking or a University or an autonomous body or statutory body selected for nomination as the Chairman under clause (a) of sub-section (2) of section 3 of the Act, shall be considered for nomination as the Chairman on deputation basis.

(3) For the purpose of sub-rule (2), the period of central deputation including period of central deputation in another ex-cadre post held immediately preceding this appointment in the same or some other organisation under the Ministry or Department of the Central Government shall not ordinarily exceed three years.

(4) The person to be nominated as Chairman shall be of outstanding merit and impeccable integrity with no possibility of conflict of interest between his earlier employment and in holding the charge of the post of Chairman.

4. AGE LIMIT.-

The maximum age limit for nomination as Chairman shall be not exceeding fifth-six years as on the last date for the receipt of applications.

5. MODE OF RECRUITMENT –

(i) The Chairman shall be appointed by a Search-cum-Selection Committee consisting of the following namely:—

- | | | |
|---|-----|----------|
| (i) Cabinet Secretary | ... | Chairman |
| Secretary, Ministry of Environment, Forests and Climate | | |
| (ii) Change | ... | Member |
| (iii) Secretary, Department of Personnel and Training | ... | Member |
| (iv) Secretary, Ministry of Science and Technology | ... | Member |
| (v) An expert member to be nominated by the Cabinet Secretary | ... | Member |

6. PAY, ALLOWANCES AND OTHER CONDITIONS OF SERVICE.—

(1) The Chairman shall receive pay in the pay scale of Rs. 67,000-79,000 (Higher Administrative Grade plus scale) with an annual increment at the rate of three percent.

(2) In addition to the pay specified in sub-rule (1), the Chairman shall be entitled to,—

- (a) a city compensatory allowance and house rent allowance as are admissible to an Additional Secretary to the Government of India:

Provided that where the Chairman is allotted an accommodation by the Central Government, he shall not be entitled to house rent allowance and shall be required to pay a licence fee as applicable to an Additional Secretary to the Government of India;

- (b) the travelling allowance and daily allowance, in respect of journeys undertaken by him in connection with his duties as the Chairman, at the rates permissible in the case of an Additional Secretary to the Government of India;
- (c) the medical facilities as are admissible to an Additional secretary to the Government of India.

(3) The other conditions of service of the Chairman in the matters of allowances, leave, joining time, joining time pay, provident fund, gratuity, age of superannuation, retirement benefits and other conditions of service shall be regulated in accordance with such rules and regulations as are for the time being applicable to officers belonging to the corresponding pay scale stationed at those places.

7. DISQUALIFICATION—No person,—

- (a) who has entered into or contracted a marriage with a person having a spouse living, or
- (b) who having a spouse living has entered into or contracted a marriage with any person, shall be eligible for appointment to the said post :

Provided that the Central Government may, if satisfied that such marriage is permissible under personal law applicable to such person or the other party to the marriage and that there are other grounds for doing so, exempt any person from the operation of this rule.

8. POWER TO RELAX.–

Where the Central Government is of opinion that it is necessary or expedient so to do, it may, by order, for reasons to be recorded in writing, relax any of the provisions of these rules with respect to any class or category of persons.

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Dr. RASHID HASAN, Advisor